

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 1986/92

10

New Delhi this the 1st day of August, 1997.

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Kishan Swaroop, S/O Shri
Har Narain,
working as Electrical Signal Maintainer
at Railway Station, Patel Nagar, New Delhi
and resident of Railway Quarter No. T-2-C4, Railway
Colony, Patel Nagar, New Delhi.

.... Applicant

(By Advocate Shri D.P. Gupta)

Vs.

1. Union of India, through General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, N.Rly.
Bikaner Divn., Bikaner.
3. The Divnl. Personnel Officer, N.Rly.,
Bikaner Division, D.R.M. Office, Bikaner.

.... Respondents

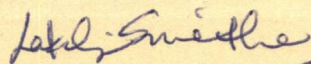
(By Advocate Shri R.L. Dhawan)

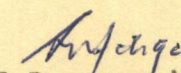
ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Shri Gupta, learned counsel draws our attention to
the respondents order dated 24.8.93, copy of which is taken on
record, whereby the applicant has been put back as E&M Grade
III (Control Office), Hanumangarh, and under the circumstances,
the main grievance of the applicant appears to have been met.

In the event, ^{that} if any grievance still survives of the
applicant, it will be open to him to file an appropriate
and
representation before the respondents. ^{and} the same shall be
disposed of by the respondents in accordance with law.
The O.A. is disposed of accordingly. No costs.


(Smt. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Member (A)